

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

IA(I.B.C)/337 (CH)2024, IA No. 339/2024, IA(I.B.C)/ 428(CH)2024, IA(I.B.C)/529
(CH)2024, IA(I.B.C)/540 (CH)2024, IA(I.B.C)/ 787(CH)2024, IA(I.B.C)/
791(CH)2024, IA(I.B.C)/ 792(CH)2024, IA(I.B.C)/797 (CH)2024, IA(I.B.C)/907
(CH)2024, IA(I.B.C)/908 (CH)2024, IA(I.B.C)/909 (CH)2024, IA(I.B.C)/913
(CH)2024, IA(I.B.C)/1075 (CH)2024, IA(I.B.C)/1158 (CH)2024, IA(I.B.C)/1159
(CH)2024, IA(I.B.C)/1163 (CH)2024, IA(I.B.C)/1172(CH)2024, IA(I.B.C)/1175
(CH)2024, IA(I.B.C)/1377 (CH)2024, IA(I.B.C)/1378 (CH)2024,
IA(I.B.C)/1406(CH)2024, IA(I.B.C)/1408(CH)2024, IA(I.B.C)/1551(CH)2024, IA
(I.B.C)/1558(CH) 2024, IA(I.B.C)/ 1562(CH)2024, IA(I.B.C)/ 790(CH)2024, IA(I.B.C)/
914(CH)2024, IA(I.B.C)/1164 (CH)2024, IA(I.B.C)/1166 (CH)2024, IA(I.B.C)/1372
(CH)2024, IA(I.B.C)/1379 (CH)2024, IA(I.B.C)/1556(CH)2024,
IA(I.B.C)/1559(CH)2024
In
CP (IB) No. 98/Chd/Hry/2022
(Admitted)

IN THE MATTER OF:

Punjab & Sind Bank

...Petitioner/ Financial Creditor

Vs.

Samar Estates Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 21(6A), 60(5) IBC, 2016, R 11 NCLT, Regulation 13 & 17 IBBI

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 05.09.2024.

Sd/-

Court officer

Preeti
23.07.2024